

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1673
ANSWERED ON:23.03.2012
MEAGRE PAY OF OUTSOURCED STAFF
Kurup Shri N.Peethambara

Will the Minister of FINANCE be pleased to state:

- (a) the policy relating to employment of staff through private manpower agencies through outsourcing in the Ministries of the Government of India;
- (b) whether the pay and allowances of such staff are lower than regular staff who do the same job; and
- (c) If so, the details thereof and reaction of the Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA)

(a): Outsourcing does not constitute employment against posts, in terms of Rule 178 of the General Financial Rules (GFRs), 2005, a Ministry or Department may outsource certain services in the interest of economy and efficiency and it may prescribe detailed instructions and procedures for this purpose without, however, contravening the basic guidelines contained in Rules 179-185 of the GFRs, 2005.

(b)&(c): No centralized data related to outsourcing by Ministries/Departments of Central Government is maintained by this Department.